PUNJAB VIDHAN SABHA

BILL NO.5-PLA-2024

THE PUNJAB STATE ELECTION COMMISSION (AMENDMENT)

BILL, 2024

A BILL

further to amend the Punjab State Election Commission Act, 1994.

BE it enacted by the Legislature of the State of Punjab in the Seventyfifth Year of the Republic of India as follows: -

Short title and commencement.

- 1. (1) This Act may be called the Punjab State Election Commission (Amendment) Act, 2024.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Substitution of section 129 in Punjab Act 19 of 1994.

- 2. In the Punjab State Election Commission Act, 1994, for section 129, the following section shall be substituted, namely:-
 - "129. (1) The authorities specified in sub-section (2) shall, when so staff of certain authorities to be made available for election work.

 The authorities specified in sub-section (2) shall, when so requested by the State Election Commissioner or a District authorities to be made available for election Electoral Officer, make available to any Returning Officer, such staff, as may be necessary for the performance of any duties in connection with an election.
 - (2) The following shall be the authorities for the purposes of subsection (1), namely:-
 - (i) every local authority;
 - (ii) every university established or incorporated by or under a Central, Provincial or State Act;
 - (iii) a Government Company as defined in clause (45) of section 2 of the Companies Act, 2013; and
 - (iv) any other institution, concern or undertaking which is established by or under a Central, Provincial or State Act, or which is controlled or financed wholly or substantially by funds provided, directly or indirectly, by the Central Government or a State Government."

STATEMENT OF OBJECTS AND REASONS

The object of the proposed Punjab State Election Commission (Amendment) Bill, 2024 is to amend section 129 of the Punjab State Election Commission Act, 1994, on the analogy of the provision of section 159 of the Representation of People Act, 1991.

- 2. The purpose for the amendment of this section, is to make available the staff of every local authority including every university established or incorporated by or under a Central, Provincial or State Act, a Government company as defined in the Companies Act, 2013 and any other institution, concern or undertaking which is established by or under a Central, Provincial or State Act or which is controlled or financed wholly or substantially by funds provided, directly or indirectly by the Central Government or a State Government, in a district, shall, when so requested by the District Electoral Officer or any other officer of any department of the State Government, as may be necessary, in connection with conduct of Municipal/Panchyat election duties in the State of Punjab.
- 3. Hence, this Bill.

DR. BALBIR SINGH Election Minister, Punjab.

CHANDIGARH: THE 11 TH MARCH, 2024 RAM LOK KHATANA, SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 11TH March, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).